

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) AT CHENNAI

(Under Section 18(1) of the National Green Tribunal Act, 2010)

Original Application No. 127 of 2022

KS Mohan

...Applicant

v.

The Corporation of Coimbatore and Ors.

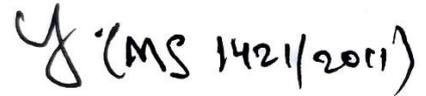
...Respondents

TYPED SET FILED BY APPLICANT

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Dated at Chennai on this the 22nd day of June, 2025



Yogeshwaran A.

Counsel for Applicant

Ph: 9566254546

Email: yogeshwaranadv@gmail.com



TAMILNADU POLLUTION CONTROL BOARD

From Dr.C.R.Sathish Kumar M.E., Ph.D., Public Information Officer/ District Environmental Engineer, Tamilnadu Pollution Control Board, Coimbatore South Plot No.E55A, SIDCO Industrial Estate., Kurichi, Pollachi Main Road., Coimbatore - 641 021.	To Thiru.K.S.Mohan, Secretary, Kurichi - Vellalore Pollution Prevention Action Committee, No. 79/54.0, 7th Street, Sri Ram Nagar, Podanur Post, Coimbatore - 641 023.
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Lr.No./RTIA-2005/DEE/TNPCB/CBS/2025 Dt. 16.06.2025

Sir,

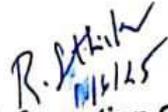
Sub	:	TNPC Board - O/o DEE.CBE South - Information requested under Right to Information Act, 2005 - Information Provided - Reg.
Ref	:	Your RTI petition dated: 16.06.2025 received by this office on 16.06.2025

With reference to your RTI petition above cited, the following information is furnished.

Q.No	Information sought	Information furnished
1	Kindly furnish the Directions ordered by TNPCB Chennai office for the above LetterNo.F.Tech/187/DEE/TNPCB/CBS(s), Dated: 07.05.2025	The Directions issued by Board vide Proc.No.T5/TNPCB/F.22842/SWM/2025 Dated: 06.06.2025 contains 7 pages and the same can be obtained by remitting Rs.14/- towards the Xerox Charges (7 pages x Rs.2 per page).

Address of the Appellate Authority:

The Appellate Authority (Right to Information Act, 2005),
 Tamilnadu Pollution Control Board,
 76, Mount Salai, Guindy, Chennai - 600 032.


 Public Information Officer /
 District Environmental Engineer,
 Tamilnadu Pollution Control Board.
 Coimbatore South

16/6/25



o/c

Tamil Nadu Pollution Control Board

From
Dr. R.Chandrasekaran, M.E, M.B.A, Ph.D.,
District Environmental Engineer
Tamil Nadu Pollution Control Board
Coimbatore South
Plot No. E-55A, SIDCO Industrial Estate
Pollachi Main Road
Kurichi, Coimbatore – 641 021

To
The Member Secretary,
Tamil Nadu Pollution Control Board,
72, Mount Salai,
Guindy,
Chennai- 641 032

Letter No.F.Tech 187/DEE/TNPCB/CBE(S)/2025 Dated: 07.05.2025

Sir,

Sub : TNPC Board - O/o. DEE, Coimbatore South – Municipal Solid Waste Management – Coimbatore Corporation Municipal Solid Waste Management Facility at Vellalore – Report submitted - Reg.

Ref :

1. Solid Waste Management Rules, 2016 notified by MoEFCC, Govt. of India vide notification No. S.O. 1357(E). 8th April, 2016.
2. Hon'ble National Green Tribunal, Principal Bench, order dated 28.02.2020, 02.07.2020 & 14.12.2020 in O.A. No. 606 of 2018.
3. Hon'ble National Green Tribunal (SZ), Chennai O.A No. 127 of 2022 filed by Thiru. K.S.Mohan against the Coimbatore Corporation
4. T.O.letters to Coimbatore Corporation dated: 02.08.2019, 10.01.2020, 22.10.2020, 14.12.2020, 30.04.2021, 24.12.2021, 24.07.2022, 12.08.2022, 15.11.2022, 09.02.2023, 24.03.2023, 23.06.2023, 11.07.2023, 14.08.2023 & 19.12.202, 14.03.2024 & 07.10.2024.
5. Fire incident at Vellalore MSW site on 20.05.2025.
6. Inspection of the MSW site at Vellalore by TNPCB officials on 21.05.2025
7. News item published in the In Dinamalar daily news papers dated 05.05.2025

I submit to inform that M/s. Coimbatore City Municipal Corporation is generating around 1100-1200 MT/day of municipal solid waste generated from 100 wards. The waste is processed at Vellalore village in 654 acres of land. As per the statement of Coimbatore Corporation, the details of various treatment facility at MSW site at Vellalore is furnished below.

Sl.No.	Method of processing	Capacity of processing facility	Name of the Agency	Area allotted	Consent status
1.	Windrow composting & RDF	600 MT/day	M/s. Coimbatore Integrated Waste Management Corporation Private limited	181 acres/ Presently available area is 76 acres only	CTO vide Proc. No. T3/TNPCB/F.1987CBS/R L/CBS/W&A/2024 dated: 28/08/2024 valid up to 31/03/2025 for the following 1. City Compost – 70 Tons/day

					2. Refuse Derived Fuel (RDF) – 147 Tons/Day 3. Recyclable Materials – 18 Tons/Day 4. Compost Reject (4-16 mm size) – 11 Tons/Month Sewage - 4.0 KLD - On Industry's own land Effluent – 10 KLD - Recycling to process
2.	Vermicomposting and Bio-gas plant	150 MT/day	M/s. Nilla Blooms Scappes	15 acres	Not applied for consent and renewal of authorisation.
3.	Processing of chicken waste	7-10 MT/day	M/s. BHAIKAV RENDERERS	0.5 acres	The unit has obtained consent valid up to 31.03.2027. Now the unit has been sealed by Coimbatore Corporation due to the complaint from local public
4.	Material recovery facility	5MT/day	Coimbatore Corporation	--	Not applied for consent and renewal of authorisation.
5.	Bio-gas plant	7.5 MT/day	Coimbatore Corporation	--	Not applied for consent and renewal of authorisation.
6.	Micro composting centre	175 MT/day	Coimbatore Corporation	--	Not applied for consent and renewal of authorisation.

Total quantity of waste processed = 950 MT/day (approx.)

The balance quantity of around 300 MT/day of fresh Municipal Solid Waste is being dumped in 25 acres area of Vellalore without any treatment. The Commissioner, Coimbatore Corporation in his letter dated 09.02.2024 informed that the Coimbatore Corporation has proposed to treat the remaining untreated fresh waste (300 MT/day-350 MT/day approx) by installing Bio – CNG Plant (Bio-degradable) & Waste to Energy recovery plant (Non-biodegradable).

Bio-mining status: Totally 7,94,139 MT which will be processed in two years period out of which 10153.64 MT of legacy waste as on 03.05.2025 has been processed in the period of 3 months. Balance quantity of 783985.36 MT of legacy waste is to be processed.

It is submitted that Coimbatore Municipal Corporation has obtained Municipal Solid Waste Authorization from Tamil Nadu Pollution Control Board (TNPCB) vide Proceedings. No.

TNPCB/SWM/22842/CBE/2011 dated 04.03.2011 with a validity up to 31.03.2012. The same has been renewed vide Proceedings No. TNPCB/TS I/SWM/F.22842/CBS/2018 dated 19.01.2018 with validity up to 31.03.2019. It is yet to apply for renewal authorization. The Coimbatore Corporation has already been addressed to apply for renewal authorisation under Solid Waste Management Rules, 2016 several times vide this office letters vide reference 4th cited. Moreover, the State level monitoring committee instructed the Corporation to comply with the Rules while conducting the meeting held on 09.08.2019, 31.01.2020 & 07.10.2022. So far, the Coimbatore Corporation/ Solid waste management processing facility (SPV) has not applied for renewal authorisation under Solid Waste Management Rules 2016.

Whereas, the Hon'ble National Green Tribunal (Principal Bench) vide order dated 16.01.2021 in OA No. 606 of 2018 has stated that "Timelines of two years have expired as rules came into force on 08.04.2016 Timelines of three years is going to expire on 08.04.2019. However, for bio-remediation, timelines of five years has been provided. " On 'Polluter Pays Principle', the polluters must be required to pay damages by the concerned authorities. Failure to do so may render the authorities also liable to pay damages"

Whereas, the Hon'ble National Green Tribunal (Principal Bench) vide order dated 28.02.2020 & 02.07.2020 in OA No. 606 of 2018 has directed that " In view of fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and the Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, Interim compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rules 22 from serial.No.1 to 10.

"....Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 Lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per local body from 01.04.2020 till compliance.

Based on which, the Chairman, TNPC Board has issued direction under section 5 of Environmental (Protection) Act 1986 along with interim compensation (from April 2020 to November 2020) of Rs. 80 Lakhs to The Commissioner, Coimbatore Corporation vide Proceedings.No.T1/TNPCB/F.32363/SWM/NGT 606 OF 2018/2020-1 dated: 27.11.2020. The corporation is liable to remit the Environmental Compensation till the compliance of the following direction.

1. The Corporation shall comply with the provisions of Solid Waste Management Rules, 2016 and shall comply with the orders passed by the Hon'ble NGT in OA 606 of 2018 from time to time.
2. The Corporation shall provide 100% segregation of waste (covering all wards).
3. The Corporation shall provide required capacity of waste processing facilities for the treatment of biodegradable waste and non-biodegradable wastes.
4. The Corporation is liable to pay Environmental Compensation till the compliance of conditions stipulated in 1 to 3.

It was also informed that continued failure to comply with Solid Waste Management Rules, 2016 shall incur Environmental Compensation at rates that are multiples of the rates assessed (i.e.,Rs. 10 Lakh per month), till the compliance is achieved.

It is further submitted that Thiru. K.S.Mohan, Coimbatore filed a case before Hon'ble National Green Tribunal (SZ), Chennai in O.A No. 127 of 2022 against The Corporation of

Coimbatore, Rep. by its Commissioner, Coimbatore, Chairman, TNPCB, DEE, TNPCB, OBS and Others.

Further I submit to inform that the fire accident had occurred several times at the above dump site and recently occurred on 20.04.2025 in the Vellalore yard (total area 654 acres) of the Coimbatore Corporation.

It was reported by the Coimbatore Corporation that the reason for fire was due to the increase in temperature at the MSW site and also due to the prevailing hot weather condition the spread of the fire is uncontrollable and not a man-made one.

The MSW site was inspected by the TNPCB officials on 21.04.2025 and observed the following.

1. The fire occurred at open dump site of municipal solid waste storage area where legacy waste and fresh municipal solid waste being dumped spreads over 10 acres (approx.) situated at MSW site at Vellalore.
2. It was reported that the fire had occurred at the above said dump site on 20.04.2025 during night hours in huge level and fire was put off by the Fire and Rescue Services Department. However, during the inspection of the MSW disposal facility on 21.04.2025, fire was completely put off (Photograph enclosed) and 2 JCB's have been employed.
3. The Corporation has processed the chicken waste through M/s.BHAIRAV RENDERERS.
4. The above unit was functioning in the land owned by Corporation. The consent was issued to the unit vide Proc. No. F.3484CBS/OS/DEE/TNPCB/CBSM&A/2021 DATED: 22/07/2021 and renewed up to 31/03/2027 vide Proc. No.F.3484CBS/OS/DEE/TNPCB/CBSM&A/2023 DATED: 19/04/2023. Subsequently the Commissioner has issued closure order. The Chicken wastes are generated excessively during Sunday. At present the waste are disposed through M/s Viki Traders. But the wastes are ^{also} disposed through deep burial during Sundays.
5. Chicken wastes were buried inside the premises which lead to soil and water pollution.
6. Bio-gas plant was not in operation.
7. In the premises of land allotted for M/s.Coimbatore Integrated Waste Management Corporation Private limited, legacy waste of about 2.8 million tons were dumped. The Corporation shall remove above legacy waste so as to ensure the proper operation of M/s. Coimbatore Integrated Waste Management Corporation Private limited.
8. The Corporation has reported that bio mining of totally 7,94,139 MT which will be processed in two years period out of which 10153.64 MT of legacy waste as on 03.05.2025 has been processed in the period of 3 months. Balance quantity of 783985.36 MT of legacy waste is to be processed.

In Dinamalar daily newspapers dated 05.05.2025, it has been published regarding the dumping of Chicken waste by the Coimbatore Corporation at Vellalore.

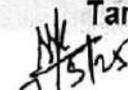
In this regard, it is recommended that in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986 as amended, the Coimbatore Corporation may be issued with the Directions for the following

1. The Corporation has not implemented the Solid Waste Management Rules 2016 properly. No segregated wastes are transported to Vellalore.
2. The Corporation is dumping/burial the Chicken waste inside the premises through deep burial which leads to solid water pollution.

3. The Corporation has not taken steps for bio mining the legacy wastes dumped inside the premises of land allotted for M/s.Coimbatore Integrated Waste Management Corporation Private limited & other lands inside the solid processing site.
4. The Corporation has not obtained MSW authorisation to handle the Municipal Solid Waste.

This is submitted for favour of kind information and necessary action please.


District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Coimbatore South.


Copy submitted to the Joint Chief Environmental Engineer (M), Tamil Nadu Pollution Control Board, Coimbatore Zone for favour of kind information please.



TAMIL NADU POLLUTION CONTROL BOARD

Proc. No. T5/TNPCB/F.22842/SWM/2025 Dated:06.06.2025

Sub: TNPCB- Solid Waste Management - Non-Compliance of Solid Waste Management Rules, 2016 by Coimbatore Corporation -Directions Issued under section 5 of the Environment (Protection) Act, 1986 as amended - Orders issued - Regarding.

Ref: 1. Board's Proc-T3/TNPCB/F.22842/SWM/2024, dated: 05.08.2024
2. Lr. No. F.Tech 187/DEE/TNPCB/CBE(S)/2025 dated:07.05.2025

Whereas, the Ministry of Environment Forest and Climate Change, Government of India, in exercise of the powers conferred under section 3,6, and 25 of the Environment (Protection) Act, 1986 (29 of 1986), and in supersession of the Municipal Solid Waste (Management and Handling) Rules,2000, has notified the Solid Waste Management (SWM) Rules, 2016. As per Rule 15 of the Solid Waste Management Rules, the role of local body has been specified for the implementation of solid waste management in the respective local bodies.

Whereas, the M/s. Coimbatore City Municipal Corporation is generating around 1100-1200 MT/day of municipal solid waste generated from 100 wards. The waste is processed at Vellalore village in 654 acres of land. As per the statement of Coimbatore Corporation, the details of various treatment facilities at MSW site at Vellalore are furnished below,

SN	Method of processing	Capacity of processing facility	Name of the Agency	Area Allotted	Consent status
1	Windrow composting & RDF	600 MT/day	M/s. Coimbatore Integrated Waste Management Corporation Private limited	181 acres/ Presently available area is 76 acres only	CTO vide Proc. No.T3/ TNPCB/ F.1987 CBS/ RL/ CBS/W&A/ 2024 dated: 28/08/2024 valid up to 31/03/2025 for the following <ul style="list-style-type: none"> • City Compost -70 Tons/day • Refuse Derived Fuel (RDF) -147 Tons/Day

					<ul style="list-style-type: none"> Recyclable Materials - 18 Tons/Day Compost Reject (4-16 mm size) - 11 Tons/Month Sewage 4.0 KLD - On Industries own land Effluent 10 KLD Recycling to process
2	Vermi compost and Bio-gas plant	150 MT/day	M/s. Nilla Blooms Scappes	15 acres	Not applied for consent and renewal of authorisation
3	Processing of chicken waste	7-10 MT/day	M/s. BHAIKAV RENDERERS	0.5 acres	The unit has obtained consent valid up to 31.03.2027. Now the unit has been sealed by Coimbatore Corporation due to the complaint from local public
4	Material recovery facility	5MT/day	Coimbatore Corporation	-	Not applied for consent and renewal of authorisation.
5	Bio-gas plant	7.5 MT/day	Coimbatore Corporation	-	Not applied for consent and renewal of authorisation.
6	Micro composting centre	175 MT/day	Coimbatore Corporation	-	Not applied for consent and renewal of authorisation.
<p>Total quantity of waste processed = 950 MT/day (approx.)</p> <ul style="list-style-type: none"> The balance quantity of around 300 MT/day of fresh Municipal Solid Waste is being dumped in 25 acres area of Vellalore without any treatment. The Commissioner, Coimbatore Corporation in his letter dated 09.02.2024 informed that the Coimbatore Corporation has proposed to treat the remaining untreated fresh waste (300 MT/day-350 MT/day approx) by installing Bio-CNG Plant (Bio-degradable) & Waste to Energy recovery plant (Non-biodegradable). 					



TAMIL NADU POLLUTION CONTROL BOARD



Bio-mining status:

- Totally 7,94,139 MT which will be processed in two years period out of which 10153.64 MT of legacy waste as on 03.05.2025 has been processed in the period of 3 months.
- Balance quantity of 783985.36 MIT of legacy waste is to be processed.

Whereas, the Coimbatore Municipal Corporation has obtained Municipal Solid Waste Authorization from Tamil Nadu Pollution Control Board (TNPCB) vide Proceedings dated 04.03.2011 with a validity up to 31.03.2012. The same has been renewed vide Proceedings dated 19.01.2018 with validity up to 31.03.2019. It is yet to apply for renewal authorization.

Further, the Coimbatore Corporation has already been addressed to apply for renewal authorisation under Solid Waste Management Rules, 2016 several times vide DEE office letter dated: 07.10.2024.

Moreover, the State level monitoring committee instructed the Corporation to comply with the Rules while conducting the meeting held on 09.08.2019, 31.01.2020 & 07.10.2022. So far, the Coimbatore Corporation/ Solid waste management processing facility (SPV) has not applied for renewal authorisation under Solid Waste Management Rules 2016.

Whereas, the Hon'ble National Green Tribunal (Principal Bench) vide order dated 16.01.20219 in OA No. 606 of 2018 has stated that

"Timelines of two years have expired as rules came into force on 08.04.2016 Timelines of three years is going to expire on 08.04.2019. However, for bio-remediation, timelines of five years has been provided. On Polluter Pays Principle, the polluters must be required to pay damages by the concerned authorities. Failure to do so may render the authorities also liable to pay damages"

Whereas, the Hon'ble National Green. Tribunal (Principal Bench) vide order dated 28.02.2020 & 02.07.2020 in OA No. 606 of 2018 has directed that

"In view of fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and the Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, Interim compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rules 22 from serial.No.1 to 10.

**...Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 Lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per local body from 01.04.2020 till compliance*.*

Whereas, the Board has issued direction under section 5 of Environmental (Protection) Act 1986 along with Interim compensation (from April 2020 to November 2020) of Rs. 80 Lakhs to the Commissioner, Coimbatore Corporation vide Proceeding dated: 27.11.2020. The corporation is liable to remit the Environmental Compensation till the compliance of the following direction.

- i. The Corporation shall comply with the provisions of Solid Waste Management Rules, 2016 and shall comply with the orders passed by the Hon'ble NGT in OA 606 of 2018 from time to time.
- ii. The Corporation shall provide 100% segregation of waste (covering all wards).
- iii. The Corporation shall provide required capacity of waste processing facilities for the treatment of biodegradable waste and non-biodegradable wastes.
- iv. The Corporation is liable to pay Environmental Compensation till the compliance of conditions stipulated in i to iii.

Further, it was also informed that continued failure to comply with Solid Waste Management Rules, 2016 shall incur Environmental Compensation at rates that are multiples of the rates assessed (i.e., Rs. 10 Lakhs per month), till the compliance is achieved.

Whereas, Thiru K.S.Mohan, Coimbatore filed a case before Hon'ble National Green Tribunal (SZ), Chennai in O.A No. 127 of 2022 against The Corporation of Coimbatore, Rep. by its Commissioner, Coimbatore, Chairman, TNPCB, DEE, TNPCB, CBS and Others.

The fire accident had occurred several times at the above dump site and recently occurred on 20.04.2025 in the Vellalore yard (total area 654 acres) of the Coimbatore Corporation.

Whereas, it was reported by the Coimbatore Corporation that the reason for fire was due to the increase in temperature at the MSW site and also due to the prevailing hot weather condition the spread of the fire is uncontrollable and not a man-made one.

Whereas, the TNPCB officials, O/o DEE, Coimbatore South inspected the MSW site on 21.04.2025 and reported the following observations,



TAMIL NADU POLLUTION CONTROL BOARD

1. The fire occurred at open dump site of municipal solid waste storage area where legacy waste and fresh municipal solid waste being dumped spreads over 10 acres (approx.) situated at MSW site at Vellore.
2. It was reported that the fire had occurred at the above said dump site on 20.04.2025 during night hours in huge level and fire was put off by the Fire and Rescue Services Department. However, during the inspection of the MSW disposal facility on 21.04.2025, fire was completely put off (Photograph enclosed) and 2 JCB's have been employed.
3. The Corporation has processed the chicken waste through M/s BHAIRAV RENDERERS.
4. The above unit was functioning in the land owned by Corporation. The consent was issued to the unit vide Proc. DATED: 22/07/2021 and renewed up to 31/03/2027 vide Proc. DATED: 19/04/2023. Subsequently the Commissioner has issued closure order. The Chicken wastes are generated excessively during Sunday. At present the waste are disposed through M/s Viki Traders. But the wastes are also disposed through deep burial during Sundays.
5. Chicken wastes were buried inside the premises which lead to soil and water pollution.
6. Bio-gas plant was not in operation.
7. In the premises of land allotted for M/s.Coimbatore Integrated Waste Management Corporation Private limited, legacy waste of about 2.8 million tons were dumped. The Corporation shall remove above legacy waste so as to ensure the proper operation of M/s. Coimbatore Integrated Waste Management Corporation Private limited.
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Meantime, in Dinamalar daily newspapers dated 05.05.2025, it has been published regarding the dumping of Chicken waste by the Coimbatore Corporation at Vellore.

Under the above circumstances the DEE, TNPCB, Coimbatore South has recommended to issue necessary directions under Section 5 of the Environment (Protection) Act, to the Commissioner, Coimbatore Corporation for not properly implementing Solid Waste Management Rules, 2016.

In the light of the above said facts, the Board has decided to issue directions under Section 5 of the Environment (Protection) Act, 1986, to the Commissioner, Coimbatore Corporation.

Now therefore, in the exercise of the powers vested under Section 5 of the Environment (Protection) Act, 1986 the Board hereby issues the following directions to the Commissioner, Coimbatore Corporation to comply within period of **Three months**.

1. The Corporation shall implement the Solid Waste Management Rules 2016 properly and transport the segregated wastes to Vellalore.
2. The Corporation shall stop the dumping of the Chicken waste and dispose them as per Environmental Guidelines for Poultry Farms and Solid Waste Management Rules, 2016.
3. The Corporation shall take steps for bio mining the legacy wastes dumped inside the premises of land allotted for M/s. Coimbatore Integrated Waste Management Corporation Private limited & other lands inside the solid processing site.
4. The Corporation shall apply and obtain authorization under Solid Waste Management Rules, 2016 for setting up waste processing, treatment or disposal facility having more than 5 MT/day

The receipt of the proceedings shall be acknowledged and a reply shall be furnished within **Fifteen days** from the date of this notice.

It is informed that, non-receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer to the above said contraventions and action will be taken on merits in accordance with law.

S. V. Vasu
11.6.25
For Chairperson

To:
The Commissioner,
Coimbatore Corporation,
Raja Street, Town Hall,
Coimbatore - 641 001.

11/06/25

Copy Submitted To:

1. The Additional Chief Secretary to Government,
Environment, Climate Change & Forests Department,
Secretariat, Chennai-600 009.
2. The Principal Secretary to Government,
Municipal Administration & Water Supply Department,
Secretariat, Chennai- 600 009.



TAMIL NADU POLLUTION CONTROL BOARD



3. The Director of Municipal Administration,
Urban Administrative Building,
MRC Nagar, Raja Annamalapuram,
Chennai – 600 028.

Copy to:

1. The Joint Chief Environmental Engineer (M),
Tamil Nadu Pollution Control Board,
Coimbatore.
2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Coimbatore South.
3. ~~File Copy.~~